

DIVISION BENCH
COURT - II

O-205

**NATIONAL COMPANY LAW TRIBUNAL
KOLKATA BENCH
KOLKATA**

C.P. (IB)/308(KB)2022

**CORAM: 1. HON'BLE MEMBER(J), SMT. BIDISHA BANERJEE
2. HON'BLE MEMBER(T), SHRI D. ARVIND**

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING ON 29TH APRIL 2024

IN THE MATTER OF	PEGASUS ASSETS RECONSTRUCTION PRIVATE LIMITED VS FAIRDEAL SUPPLIES LIMITED
UNDER SECTION	IBC UNDER SEC 7

Appearance (via video conferencing/physically)

Mr. Zeeshan Haque, Adv.] For the Corporate Debtor

Mr. Kaushik Banerjee, Adv.]

Mr. Sayak Chakraborty, Adv.]

Mr. Parikshit Poddar, Adv.] For the Interim Resolution Professional

Ms. Madhuja Barman, Adv.]

ORDER

1. Learned Counsel for the Corporate Debtor present. Learned Counsel for the Interim Resolution Professional present.
2. It is submitted that an admission order has been challenged before the Hon'ble National Company Law Appellate Tribunal, New Delhi and constitution of the COC has been stayed. Therefore, this matter is adjourned *sine die* with liberty to mention as and when the matter was decided by the Hon'ble National Company Law Appellate Tribunal, New Delhi.
3. It is also submitted that the parties are trying to settle the dispute in the matter.

**D. Arvind
Member (Technical)**

**Bidisha Banerjee
Member (Judicial)**